[RAJYA SABHA]

Loss

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Year

- (b) whether some Trade Unions at Kanyapur, Kalyani and at its Head Office have submitted proposals for improving performance; and
- (c) if so, what action has been taken by Government in this regard?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Kalyani Unit of the CCIL manufactures components which become input for the Kanyapur Unit which manufactures complete bicycles Therefore, production and profit figures for the two Units are not maintained separately and the work put in by them is reflected in the Corporate performance of the CCIL as a whole. The production/profitability position of CCIL as a whole is as hereunder:-

Production

1000	(In Ncs.)	(including Govt. Interest) (Rs. lakhs)
1982-83	. 251191	351
1983-84	270422	458
1984-85	. 225314	855
1985-86	196187	815
1986-87	166830 (Prov.)	934 (Prov.)

- (b) The trade unions of these units have been sending representations from time to time regarding different matters.
- (c) Various measures have been taken by the Government to improve the performance of the company.

Expert Committee on subsidence

3284. SHRI SUNIL BASU RAY: SHRI RAMNARAYAN GOS-WAMI:

Will the Minister of ENERGY be . pleased to state:

(a) Tihether Government are aware of the letting up of an Expert Com-

- mittee by ECL to study subsidence and allied problems in its area;
- (b) if so, what were the terms of reference of the Committee;
- (c) when was the Committee set up and who were its members;
- (d) whether the Committee has completed its term and submitted any report;
- (e) if so, when and what were the observations, findings and iecommen-dations of the Committee; and
- (f) what follow up action was taken by ECL thereon?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) to (f) Eastern Coalfields Limited constituted a Committee on 3rd February, 1986 to study and examine the cases of subsidence of surface land due to mining operations undetrneath the collieries in Eastern Coalfields Limited as also the adjoining areas of Bharat Coking Coal Limited, affecting dwellings and habitations in and around collieries situated in West Bengal. The Committee consisted of the following:-

- 1. Shri S.D. Prasad, Chairman Ex-Director General of Mines Safety, Eastern Coalfields Limited. 2. Shri N.C.Dash. Ex-Coal Member Board and Ex-General Secretary Manager. Eastern Coalfields Linked 3. Shri B. Mukherjee, Ex-Coal Member Board and Ex-General Manager. Eastern Coalfields Limited.
- 4. Shri S. De., Chief Miring Officer, Government of West Bengal Member The terms of refernece of the Committee were:
- (i) To study and examine cases of subsidence in the Ranigani Coal field during the period from 1979 onwards till date.

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- (ii) To examine status of Areas declared unsafe both by Director General of Mines Safety and Government of West Bengal.
- (iii) To recommend for the arrest of such subsidence and/or to indicate steps to minimise subsidence and ill-effect of subsidence
- (iv) To suggest practical measures to implement /finance the recommendations including recom-dation of other agencies; if any.

The Committee submitted its re-por* on 31st October, 1986. The Committee recommended, *inter-alia*, selective evacuation and resettlement of ponulation willing to be evacuated, stabilisation of inaccessible underground workings through innovative methoas, setting up of a special organisation to record occurrences of subsidence and maintain subsidence plans of vulnerable areas etc.

Experimentation in new methods of stabilisation like pumping slurry through boreholes, use of crushed debris for stowing purposes, declaring areas affected by subsidence as unsafe for habitation and prohibition of construction over those areas are already going on. The Committee's recommendations will help in intensifying these efforts.

3285. (Transferred to the 27th August, 1987).

3286 (Transferred to the 25th August, 1987).

Show Cause Notice to Peerless General Finance and Investment Company Limited

3287. SHRI K. VASUDEVA PANICKER: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is fact that a show-cause notice has been served by the Company Law Board under the provisions of the Companies Act to the Peerless General Finance and' Investment Company Limited, Calcutta;

- (b) if so, what are the contents thereof; and
- (e) whether a reply to the notice has since been received from the Company and if so, what is the Government's reaction thereto?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (c) The Company Law Board has issued a notice to Peerless General Finance and Investment Company Limited to show-cause as to why Directors be not appointed under Section 408 of the Companies Act, 1956 on the Board of Directors of the Company on the basis of the observations made by the Hon. Supreme Court in its judgement in Civil Appeal No. 3863/83—Reserve Bank of India-Vs-Peerless General Finance and Investment Company Limited and others. The company's reply thereto has been received. No final decision has yet been taken.

Gugnani Committee Report

3288. SHRI SUNIL BASU RAY: Will the Minister of ENERGY be pleased to state:

- (a) whether Government are aware of the Report of the Gugnani Committee;
- (b) if so, what are the salient features of the report;
- (c) what are the recommendations of the Committee; and
- (d) what action has been taken by Government on the report?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) to (d) A Committee on Safety in Coal Mines under the Chirmanship of Shri S.P. Gugnani, the then Joint Secretary in the Department of Coal was constituted in 1976. In its report in 1979, it made 66 recommendations for improving safety in mines. The recommendations cover several matters both operational and organisational. The